



2026:AHC:162925

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7880 of 2026**

Yogendra Nath Chaurasiya

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Prakash Ram
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard learned counsel for the applicant and learned A.G.A for the State and perused the record.
2. The present application has been filed on behalf of the applicant in Case Crime No.198 of 2024, under Sections 419, 420, 467, 468, 471 IPC, Police Station Phoolpur, District Varanasi, with a prayer to grant him anticipatory bail.
3. Learned counsel for the applicant submits that the applicant is absolutely innocent and has been falsely implicated in the present case; he has nothing to do with the alleged offence in spite of that the police are trying to arrest the applicant. It is further contended that a property dispute between the applicant and the informant has been converted and dragged into criminal offence. The alleged incident is said to have taken place on 30.06.2024, whereas the FIR was lodged on 26.07.2024, under Sections 419, 420, 467 and 468 IPC. The delay in lodging the FIR has not been satisfactorily explained by the prosecution. It is next contended that a dispute between the parties was going on in the court of Consolidation Officer as Case No.78 of 2015. In the said case, objection raised by the informant-Nirmala Devi and her sister Urmila Devi was rejected by the Consolidation Court. Thereafter, the informant- Nirmala Devi alongwith her sister filed an Appeal No.481/693, which was also dismissed by the Court of Settlement Officer of Consolidation vide order dated 04.12.2017. Against the aforesaid order dated 04.12.2017, the informant preferred a

Revision before the Deputy Director of Consolidation, which was allowed vide order dated 20.04.2018. Being aggrieved by the order of the Deputy Director of Consolidation, the applicant filed a Writ Petition (B) No.3912 of 2018, which is still pending and last date 12.07.2024 was fixed by this Court after hearing the parties on 09.04.2024. The FIR was lodged by the informant on 26.07.2024 in order to make pressure on the applicant. It is further contended that in the present matter final reports have been submitted twice on 01.09.2024 and on 19.02.2025. The final reports were not accepted by the Circle Officer and order for further investigation was passed by him. The police are trying to arrest the applicant in pursuance of the order passed by the Circle Officer. It is further submitted that earlier the applicant was implicated in case where no chargesheet was submitted against him. Apart from that case, there is no criminal history of the applicant. Learned counsel for the applicant further submits that the applicant undertakes to cooperate during investigation and trial and shall appear as and when required by the Investigating Agency or the Court concerned. It has also been stated that, in case the applicant is granted anticipatory bail, he shall not misuse the liberty of bail, shall cooperate with the investigation, and shall abide by all the conditions that may be imposed by the Court.

4. On the other hand, learned A.G.A. has opposed the application for anticipatory bail, however, he does not dispute the factual aspect.

5. I have heard the rival submissions of both sides and perused the record.

6. In **Sushila Aggarwal and others vs. State (NCT of Delhi) and another, (2020) 5 SCC 1**, the Hon'ble Apex Court has held that while considering an application for grant of anticipatory bail, the court has to consider the nature of the offence, the role of the person, the likelihood of his influencing the course of investigation, or tampering with evidence including intimidating witnesses, likelihood of fleeing justice, such as leaving the country, etc. It has further been held that Courts ought to be generally guided by considerations such as the nature and gravity of the offences, the role attributed to the applicant, and the facts of the case, while considering whether to grant anticipatory bail, or refuse it. Whether

to grant or not is a matter of discretion.

7. In **Siddharth Vs. State of Uttar Pradesh & Another, (2022) 1 Supreme Court Cases 676**, the Hon'ble Apex Court has held that personal liberty is an important aspect of our constitutional mandate. The occasion to arrest an accused during investigation arises when custodial investigation becomes necessary or it is a heinous crime or where there is a possibility of influencing the witnesses or accused may abscond. Merely because an arrest can be made because it is lawful does not mandate that arrest must be made. A distinction must be made between the existence of the power to arrest and the justification for exercise of it. If arrest is made routine, it can cause incalculable harm to the reputation and self-esteem of a person. If the Investigating Officer has no reason to believe that the accused will abscond or disobey summons and has, in fact, throughout cooperated with the investigation, then there is no compulsion on the officer to arrest the accused.

8. Considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on merits, a case for anticipatory bail is made out.

9. Accordingly, the anticipatory bail application is **allowed** with following directions:-

(i) In the event of arrest of the applicant- **Yogendra Nath Chaurasia**, involved in aforesaid case shall be released on anticipatory bail till the conclusion of trial, on his furnishing a personal bond of Rs.50,000/- with two sureties each of the like amount to the satisfaction of the Station House Officer of the police station or the court concerned;

(ii) The applicant shall co-operate with the Investigating Officer during investigation and shall report to the Investigating Officer as and when required for the purpose of conducting investigation;

(iii) The applicant shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him/her from disclosing such facts to the Court or to any police officer; and

(iv) The applicant shall not leave India without the previous permission of the Court.

10. In default or misuse of any of the conditions, the Public Prosecutor/ Investigating Officer/ first informant-complainant is at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 4, 2026

Nitendra